वर्ष-दर-वर्ष घटता-बढ़ता रहा है जबकि सिन्थेटिक रबड़ के संबंध में उक्त अन्तर में वर्षानुवर्ष निरंतर वृद्धि हो रही है, जैसा कि नीचे दी गई तालिका से देखा जा सकता है:—

(हजार मी॰ टन में)

वर्ष	प्राकृतिक रबड़		सिन्थेटिक रबड़	
	उत्पादन	खपत	उत्पादन	खपत
1994-95	475	485	064	123
1995-96	507	525	068	134
1996-97	549	562	064	142
1997-98 (आ)	584	574	072	164
1998-99 (अ)	624	603	078	174

(आ) आकलित

(अ) अनुमान

(ख) वर्ष 1998-99 में प्राकृतिक रबड़ का उत्पादन खपत से अधिक होने का अनुमान है। उद्योग में प्राकृतिक रबड़ की खपत की प्रवृत्ति पर विचार करते हुए वर्ष 1998-99 में भी प्राकृतिक रबड़ की कोई कमी न होने की आशा है। सिन्थेटिक रबड़ के मामले में उक्त अंतर बढ़ता जा रहा है, क्योंकि खपत बढ़ती जा रही है और देश में स्थानीय मांग को पूरा करने के लिए इसका उत्पादन पर्याप्त नहीं होता है। इसके अतिरिक्त, उद्योग द्वारा अपेक्षित सभी ग्रेडों की सिन्थेटिक रबड़ का भारत में उत्पादन नहीं होता है।

(ग) सिन्थेटिक रबड़ का उत्पादन करने वाली सभी फैक्टिरियों की क्षमता को बढ़ाये जाने की आशा है। तथापि, बढ़ी हुयी मांग को पूरा करने के लिए सिंथेटिक रबड़ का आयात जारी रखना होगा क्योंकि कुछेक विशेष ग्रेडों की सिंथेटिक रबड़ का भारत में उत्पादन नहीं किया जाता है।

Industrial policy for North East Region

2172. DR. ARUN KUMAR SARMA: Will the Minister of INDUSTRY be pleased to state:

(a) the salient features of the New Industrial Policy declared by Government for attracting investment in the North East Region;

(b) whether formal notification in regard to the exemption and other incentives awarded in terms of New Industrial Policy have been made;

(c) if so, the details thereof;

(d) if not, by when it is likely to be made; and

(e) the necessary steps taken by Government for rapid industrialization in the North East region?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) The salient features of the New Industrial Policy for the North Eastern States are as follows:

1. Entire expenditure on Growth Centres, up to Rs. 15 crores would be met through Central assistance (instead of States also contributing earlier).

2. Funding pattern for Integrated Infrastructure Development Centres (IIDCs) changed to 4:1 between Government of India and SIDBI (instead of 2:3 earlier).

3. Transport subsidy scheme extended up to 31.3.2007 and amount to

be disbursed through North East Development Financial Corporation.

4. Growth Centres & IIDCs become total tax-free zones (income tax and excise) for 10 years and 15% subsidy on Plant & Machinery subject to a ceiling of Rs. 30 lakhs.

5. Comprehensive Insurance Scheme for new industrial units.

(b) to (d) The details of the New Industrial Policy for the North East have been announced by the Government on December 24, 1997. Steps have already been taken to operationalise the policy guidelines and necessary notifications have also been issued. However, in respect of certain issues where decsion has to be taken in consultation with various States Governments and/other Departments, necessary notifications would be issued shortly.

(e) While planning and development of industries within a state is primarily the responsibility of the concerned State Government, the Central Government has been supplementing the efforts of the North East State Governments for rapid industrialisation through special central assistance under special area programme of the North East Council and through recently announced New Industrial Policy for the North East region.

एन०आई०डी०सी० की स्ट्रैटजिक सेल

2173. श्री जनेश्वर मिश्र: क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि:

(क) क्या यह सच है कि विनिवेश/संयुक्त उद्यम के रूप में एन०आई०डी०सी० की 'स्ट्रैटजिक सेल' पर विचार किया जा रहा है; और

(ख) यदि हां, तो तत्संबंधी ब्यौरा क्या है?

उद्योग मंत्री (श्री सिकन्दर बख्त): (क) और (ख) सरकार ने वित्तीय एवं तकनीकी योगदान मुहैया कराने में समर्थ सहयोगी को शामिल करके एन० आई०डी०सी० को सिद्धांत रूप से संयुक्त उद्यम कंपनी में परिवर्तित करने का निर्णय ले लिया है। यह निर्णय कंपनी को मजबूत बनाने की दृष्टि से लिया गया है। इस उद्देश्य के लिए एक परामर्शदाता की नियुक्ति की गई है।

Amendment of Patents Act

2174. SHRI DEBABRATA BISWAS: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that Government have approached the World Trade Organisation (WTO) to appoint an arbitrator to gain sometime to amend its Patents Act of 1970;

(b) if so, the reasons therefor and the reaction of the W.T.O. thereto; and

(c) the specific areas where the aforesaid Patents Act is sought to be amended?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) No, Sir.

(b) Does not arise.

(c) No final decisions have yet been taken by the Government regarding amendment to the patents Act, 1970.

Proposals for Industries in NE States

2175. SHRI W. ANGOU SINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether the proposal of industries/items for automatic approval for foreign equity upto 74%, from the North Eastern States have been submitted;

(b) if so, what are the proposals of each State; and

(c) what is the time for approval and by when it will be started?

THE MINISTER OF INDUSTRY (SHRI SIKANDER BAKHT): (a) to (c) No, Sir. Foreign Collaboration proposals that satisfy the parameters prescribed for automatic approval come under the purview of the Reserve Bank of India (RBI). As per the latest guidelines, no further approval is required from RBI except that the Companies entering into such